

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 212  
IB-1812/ND/2019**

**IN THE MATTER OF:  
Mr. Anupam Enterprises**

**...PETITIONER**

**Vs.**

**M/s. Aarcity Infrastructures Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 08.03.2021  
(Virtual Hearing/Physical Hearing)**

**Coram:**

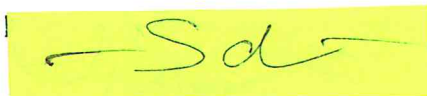
**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Sohaib Alam and Mr. Dhruv  
Gupta, Advocates.**

**For the Respondent/Corporate-debtor :Mr. Pawan Choudhary, Advocate.**

**ORDER**

Heard the submissions made by the Ld. Counsels for both the parties.  
Let the matter be listed after 2 weeks as parties are ready and willing to reach  
an amicable resolution in the matter. Post the matter to **1st April, 2021**.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**